

DEVAN RAMACHANDRAN, J.

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**W.P (C) Nos. 15353 of 2022, 18462 of 2022
& 23949 of 2022**

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Dated this the 24th November, 2022

ORDER

Sri.Santhosh Kumar - learned Special Government Pleader, submitted that Government is still making sure that salary is paid to the employees of KSRTC, within the time frame undertaken before this Court.

2. However, with respect to a permanent solution to be put in place, he submitted that Government will require more time, since a proper policy will have to be evolved; adding that they are also watching whether KSRTC can become self sufficient, at least in future.

3. As I have always been saying, it is not this Court's intent that KSRTC should forever be supported by the Government; but, such assistance will require to be given, as and when it becomes warranted.

4. As matters now stand, there is no indication that KSRTC can become self reliant immediately; and hence the aid of Government would certainly have to be maintained.

5. It is in this context that I wanted the Government to consider and propose a permanent scheme, especially taking note of the practical situation and the ground realities.

6. I must also remind the Government that monetization of the assets of the KSRTC was also one of the aspects that this Court has emphasized; but I did not see any reaction coming from their part, with respect to the same.

7. I, therefore, am of the firm view that these writ petitions cannot be disposed of until this Court is able to obtain necessary inputs from the Government, as to how they propose to make the KSRTC self reliant and how it can be ensured in future that the salary and benefits to the employees are paid without delay.

I, consequently, adjourn these matters to be called on 19.12.2022, for the Government to file appropriate pleadings in this regard.

I make it clear that the afore time is being fixed, on the assurance that appropriate response will be offered by then.

H/o.

Sd/-
DEVAN RAMACHANDRAN
JUDGE

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